

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF YATIN STEELS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	YATIN STEELS INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/03/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27100MH2004PTC145365
5.	Address of the registered office and principal office (if any) of corporate debtor	1st Floor, 50A Iron Market, Baroda Street, Near- Hanuman Mandir, Carnac Bunder, Masjid Bunder (E) Mumbai City 400009
6.	Insolvency commencement date in respect of corporate debtor	28-04-2023
7.	Estimated date of closure of insolvency resolution process	25-10-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramchandra Dallaram Choudhary Reg No- IBBI/IPA-001/IP-P00157/2017-2018/10326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: rdc_rca@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: cirp.yatinsteel@gmail.com
11.	Last date for submission of claims	14-05-2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Yatin Steels India Private Limited on 28-04-2023

The creditors of Yatin Steels India Private Limited are hereby called upon to submit their claims with proof on or before 14-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Date: 30-04-2023
Place: Ahmedabad

Ramchandra Dallaram Choudhary
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P00157/2017-2018/10326
Validity of AFA till 15.11.2023

GOVERNMENT OF TAMILNADU
ARAVAKURICH TOWN PANCHAYAT - KARUR DISTRICT
NAGARPURA SALAI MEMPATTU THITTAM 2022-23
TENDER NOTICE (TWO COVER SYSTEM)
Date: 28.04.2023

Bids are invited for Strengthening of BT Road work in Aravakurich town Panchayat @ an estimated cost of Rs. 159.20 Lakhs

Type of Work: Strengthening of BT Road Keelathalayur Kumar House to Kothapalayam West Corner, North Street East-West Road - 1 (Selavani House to Higher Secondary School), North Street North-South Road (Kuppusamy House to Pallivasal Building), North Street East-West Road - 4 (Mayavan House Street), New Street East-West 2nd Cross (Union School Street), New Street East West 3rd Cross (Ayubkhan House Street), New Street East West 7th Cross (Poochamma South Cross), New Street South North Road (New Street 3rd Cross to 7th Cross) (Sintex Tank Street), New Street 3rd Cross, South North Road (Chinna Pallivasal Backside), Pallivasal Street South North Road - 2 (Kabarstan to Cross Street), Pallivasal East West Street (Pattukara Street - 1 East-West Road (Part - 1), Pattukara Street - 1 East-West Road (Part - 2), Kumarandavalasu East Colony Main Road to Muniyappan Kovil, Kumarandavalasu East Colony Muniyappan Kovil to Mayanam.

Value put to tender (Rs. in lakhs): 159.20

2. The bid documents can be downloaded from the website <https://tenders.gov.in> free of cost.

3. Important dates: Last date and time for downloading bid documents: 03/05/2023 at 3:00 pm; Last date and time for submission of bid document through online submission: 03/05/2023 up to 3:00 pm; Date and time of opening of bids: 03/05/2023 at 3:30 pm.

4. In the event of specified date for submission of bids is declared a holiday, bids will be received and opened on the next working day at the same time and venue. 5) Other details can be seen in the bid document.

Sd/- M Anand, Executive Officer, Aravakurich Special Grade Town Panchayat, Karur District. BIPR 2381 / TENDER / 2023

केनरा बैंक Canara Bank
ASSET RECOVERY MANAGEMENT
BRANCH - Centrum Building,
2nd Floor, Gokul Road,
Hubballi - 580030, Karnataka

(A GOVERNMENT OF INDIA UNDERTAKING)

Ref: CB/ARMB/Hubbali/F-35 & 36/2023-24/KSS Date: 21/04/2023

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the **Constructive Possession** of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 29/05/2023, for recovery of the current liability of Rs. 10,29,99,433/- (Rupees Ten Crores Twenty Nine Lakhs Ninety Nine Thousand Four Hundred and Thirty Three Only) plus further interest and cost from 01/04/2023 due to the **Asset Recovery Management Branch from (1.) M/s Masur Infrastructure Development And Construction Pvt. Ltd.,** Represented by its Directors 1. Sri Adiveppa Basavaraj Masur, 2. Sri Anoop Adiveppa Masur and 3. Sri Vivekanand B. Masur (2.) **M/s Masur Garden Resorts Pvt. Ltd.,** Represented by its Directors 1. Sri Adiveppa Basavaraj Masur, 2. Sri Anoop Adiveppa Masur.

The Reserve Price will be Rs. 114.00 Lakhs and the Earnest Money Deposit will be Rs. 11.40 Lakhs. The Earnest Money Deposit shall be deposited on or before 26/05/2023 before 4 PM.

Details and full description of the immovable property

All that 950 Sq.Ft. Saleable built-up (760 Sq.Ft. built-up) Office with 450 Sq.Ft. attached Terrace suitable for exclusive use located on the Third Floor of a Ground-plus-Six-Storeyed Commercial Building known as "VISHNU SHOPPING CENTRE" constructed on a land bearing Plot No. 36, Sector - 15, CBD Belapur, Navi Mumbai, Maharashtra & bounded by:

North : 30 Meters Road South : Plot No. 37
East : Plot No. 53 West : 30 Meters Road

For detailed terms and conditions of the Sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or you may contact Chief Manager, CANARA BANK, SPECIALISED ASSET RECOVERY MANAGEMENT BRANCH, HUBBALLI, Karnataka Phone No. (91)10370518/ 0836-2239410 & 9480696890 during office hours on any working day.

Date: 21.04.2023 Sd/- Authorized Officer
Place: HUBBALLI CANARA BANK, ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building, 2nd Floor, Gokul Road, Hubballi - 580030

LKP FINANCE LIMITED
CIN: L65990MH1984PLC032831
Regd Office - 203, Embassy Centre, Nariman point, Mumbai 400021

EXTRACT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE FOURTH QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2023 (Rs.in lakhs except per share data)

PARTICULARS	STANDALONE				CONSOLIDATED			
	Quarter Ended (Audited)	Year Ended (Audited)	Quarter Ended (Audited)	Year Ended (Audited)	Quarter Ended (Audited)	Year Ended (Audited)	Quarter Ended (Audited)	Year Ended (Audited)
1 Total Income from operations (net)	(62.12)	2,507.55	(541.88)	5,569.81	2.47	2,821.77	(447.33)	6,115.99
2 Net Profit / (Loss) from ordinary activities after tax	(308.29)	1,218.69	(964.68)	3,280.78	(293.55)	1,387.33	(936.87)	3,656.42
3 Net Profit / (Loss) after Extraordinary Items	(308.29)	1,218.69	(964.68)	3,280.78	(293.55)	1,387.33	(936.87)	3,656.42
4 Paid-up Equity Share Capital	1,256.86	1,256.86	1,256.86	1,256.86	1,256.86	1,256.86	1,256.86	1,256.86
5 Reserve Value of the Shares	10.00	10.00	10.00	10.00	10.00	10.00	10.00	10.00
6 Reserves excluding revaluation reserves as per balance sheet	28,074.87	28,074.87	27,510.81	27,510.81	28,428.83	28,428.83	27,673.75	27,673.75
7 Earning Per Share (EPS) (Face value of Rs.10)	(2.45)	9.70	(7.68)	26.09	(2.34)	11.04	(7.45)	29.09
-Basic	(2.45)	9.70	(7.68)	26.09	(2.34)	11.04	(7.45)	29.09
-Diluted	(2.45)	9.70	(7.68)	26.09	(2.34)	11.04	(7.45)	29.09

Notes:
The above is an extract of the Audited Financial Results (Standalone and Consolidated) of the Company for the Fourth Quarter and Financial Year ended March 31, 2023. The detailed format for the same has been filled with BSE Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015 and is available on the website of BSE at www.bseindia.com and also on the website of the Company at www.lkpsc.com.

Mumbai 28 April 2023

For LKP FINANCE LTD
Sd/-
M V Doshi
Executive Chairman & Managing Director

यूनियन बैंक Union Bank of India
ASSET RECOVERY MANAGEMENT BRANCH: 21, Veena Chambers, Mezzanine Floor, Dalal Street, Mumbai-400 001, MH. E-mail: arb.msm@unionbankofindia.com Website: www.unionbankofindia.co.in

Appendix IV POSSESSION NOTICE (Rule 8 (1)) (For immovable property)

WHEREAS, The undersigned being the Authorized Officer of the **Union Bank of India, Asset Recovery Management Branch, Mumbai** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (3 of 2002) and in exercise of powers conferred under section 13(2) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.01.2020 under section 13 (2) of the said Act calling upon the **M/s. Vaidehi Enterprises, Mr. Suresh Goyal, Mr. Ajay Tarachand Bhootra** to repay the amount mentioned in the notice being ₹ 3,10,86,730.18 (Rs. Three Crore Ten Lakhs Eighty-Six Thousand Seven Hundred Thirty and Paise Eighteen only) with further interest thereon & expenses within 60 days from the date of receipt of the said notice. The borrowers and guarantors having failed to repay the amount, notice is hereby given to the Borrowers and guarantors and public in general that the undersigned has taken **Physical possession** of the property described herein below in exercise of powers conferred on him / her under section 13(4) of the said Act read with rule 8 & 9 of the said rules on this 26th day of April of the year 2023.

The borrowers / Secured Debtors / Guarantors in particular and the Public in General is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Asset Recovery Management Branch, Mumbai** for an amount of ₹ 3,10,86,730.18 (Rs. Three Crore Ten Lakhs Eighty-Six Thousand Seven Hundred Thirty and Paise Eighteen only) with further interest thereon Plus other Charges.

The borrower's attention is invited to the provision of sub-section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Secured Assets

Shop No. 410, adm. Super built up area 4100.90 sq. ft. i.e. equivalent to 318.04 sq. mtr. And carpet area 2252.00 sq. ft. i.e. equivalent to 209.29 sq. mtr. On 4th floor together with undivided proportionate share in the land underneath the said building of complex known and named as Aastha Corporate Capital constructed and situated on the land bearing Final Plot No. 22 & 25 (old final Plot No. 17 and 20) of T.P Scheme No. 13 (Bharthana-Vesu), Rev Block No. 15, 16 and 19 (Old Survey No. 5/2, 5/3 and 5/6) of Moje Village : Bharthana-Vesu, Old Taluka : Surat City (Choryasi) and New Tal. Majura, Dist. Surat and bounded on the - West by : Road; * West by : VIP Road; * North by : VIP Plaza; * South by : Building.

Flat No. 815, adm. super built-up area about 825.00 sq. ft. and built up area 531.00 sq. ft. on 8th floor of building No. D together with undivided proportionate share adm. About 23.79 sq. mtr. in the land under the said building of housing complex known and named as Shiv Residency organized by Shivkrupa Row House Co-Operative Housing Society Limited constructed and situated on land bearing final Plot No. 48, Original Plot No. 48 of T.P. Scheme No. 42 (Bhimrad) Block No. 20, Revenue Survey No. 15/2 of Moje Village : Bhimrad, City Surat, Old Taluka Surat City (Choryasi) and New Taluka : Majura, Dist. Surat and bounded on the - East by : Road; * West by : Road; * North by : Building; * South by : Building.

Sd/-
MR. Bodhan Biswas
Chief Manager & Authorized Officer,
UNION BANK OF INDIA

Date : 28.04.2023
Place: Surat, Gujarat

केनरा बैंक Canara Bank
ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building,
2nd Floor, Gokul Road,
Hubballi - 580030, Karnataka

(A GOVERNMENT OF INDIA UNDERTAKING)

Ref: CB/ARMB/Hubbali/F-35 & 36/2023-24/KSS Date: 21/04/2023

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Date: 21.04.2023 Sd/- Authorized Officer
Place: HUBBALLI CANARA BANK, ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building, 2nd Floor, Gokul Road, Hubballi - 580030

केनरा बैंक Canara Bank
ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building,
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Date: 21.04.2023 Sd/- Authorized Officer
Place: HUBBALLI CANARA BANK, ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building, 2nd Floor, Gokul Road, Hubballi - 580030

POLY MEDICURE LIMITED
Regd Off:- 232-B, Third Floor, Okhla Industrial Estate, Phase-II, New Delhi-110020
CIN: L40300D1995PLC068923
Tel: 011-33550700, Fax: 011-25321894
Email: investorcare@polymedicure.com
Website: www.polymedicure.com

NOTICE

Notice is hereby given that pursuant to provisions of Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Meeting of the Board of Directors of the Company will be held on Tuesday, the 9th May, 2023 inter alia:

- To consider and approve the Audited Financial Results (Consolidated & Standalone) of the Company for the financial year ended on 31st March, 2023.
- To consider and recommend Final Dividend, if any, on the Equity Shares of the Company for the financial year ended on 31st March, 2023.
- To transact any other matter which the Board may deem fit.

For Poly Medicure Limited
Sd/-
Place: New Delhi Avinash Chandra
Date: 29.04.2023 Company Secretary

यूनियन बैंक Union Bank of India
ASSET RECOVERY MANAGEMENT BRANCH: 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai 400 001 Email: arb.msm@unionbankofindia.com Website: www.unionbankofindia.co.in

Ref. No.: ARMB-MSM-0450-2023 Date: 17.04.2023

WITHOUT PREJUDICE

M/s. Rainbow Pipe Fittings Co., Parvati Bhanan, 1st Floor, Room No. 15, D. M. G. Mahimtura Marg, 3rd Kumbharwada, Mumbai Maharashtra Mumbai - 400004

Mr. Gangaram Bishnoi, 91, Durgadevi Street, 610, Durgadevi Udyan, Building, Kumbharwada, Mumbai - 400004.

Mr. Gangaram Bishnoi, 113/117, Gulab Mansion, 3rd Floor, R-51, 3rd Kumbharwada, Mumbai - 400004.

Sir/ Madam,
SUB: Enforcement of Security Interest Action Notice [U/S 13 (2) r/w 13 (3) of SARFAESI Act-2002] -in connection with the credit facilities enjoyed By M/s. Rainbow Pipe Fittings Co. with us - Classified as NPA

M/s. Rainbow Pipe Fittings Co. have available the following credit facilities from our Vile Parle West Branch.

Nature	Limit	Amount (in Rs.) in Lacs
Cash Credit		190.00
Total		190.00

We have to inform you that your accounts have been classified as NPA account as on 30.09.2019 pursuant to your default in making repayment of dues/ installment/ interest. As on 31.03.2023 a sum of Rs. 2,09,97,675.07 (Rupees Two Crore Nine Lakhs Ninety Seven Thousand Six Hundred Seventy Five & Seven Paise Only) is total principle outstanding plus interest Rs.1,23,14,974.00 (Rupees One Crore Twenty Three Lakhs Fourteen Thousand Nine Hundred Seventy Four Only) accrued upto 31.03.2023 as shown below. (Amount in Rs.)

Nature of limit	Account Number	Principle Outstanding Amount	Interest Upto 31.03.2023
Cash Credit	319805040000534	2,09,97,675.07	1,23,14,974.00

Total Principle amount Rs. 2,09,97,675.07 (Rupees two Crore Nine Lakhs Ninety Seven Thousand Six Hundred Seventy Five & Seven Paise Only) + Rs. 1,23,14,974.00 (Rupees One Crore Twenty Three Lakhs Fourteen Thousand Nine Hundred Seventy Four Only) accrued upto 31.03.2023.

In spite of our repeated demands you have not paid any amount towards the amount outstanding in your account/accounts / you have not discharged your liabilities.

We do hereby call upon you in terms of section 13(2) of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a amount of Rs. 2,09,97,675.07 (Rupees Two Crore Nine Lakhs Ninety Seven Thousand Six Hundred Seventy Five & Seven Paise Only) is total principle outstanding plus interest Rs.1,23,14,974.00 (Rupees One Crore Twenty Three Lakhs Fourteen Thousand Nine Hundred Seventy Four Only) accrued upto 31.03.2023. The interest rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the following securities created by you in favour of the bank (against the under-mentioned securities) for the above mentioned dues by exercising any or all of the rights given under the act.

Sr.No.	Account No.	Rate of interest
1	319805040000534	1 Yr MCLR + 3.15%

Sr. No.	Type of Security	Description of Security	Name of Owner	Security description	Type of charge	Secured to the facility
1.	Primary	Stock and Book Debts	M/s. Rainbow Pipe Fittings Co.	All Stock and receivables	Hypothecation	All
2.	Collateral	Godown	Mr. Gangaram Bishnoi	Godown No. H/24 at Madhusudan Compound, Village Anjur, Tal. Bhiwandi, Dist. Thane admeasuring 1600.00 sq feet	Mortgage	All
3.	Collateral	Godown	Mr. Gangaram Bishnoi	Godown No. H/25 at Madhusudan Compound, Village Anjur, Tal. - Bhiwandi, Dist. - Thane admeasuring 1600.00 sq feet	Mortgage	All
4.	Collateral	Godown	Mr. Gangaram Bishnoi	Godown No. H/26 at Madhusudan Compound, Village Anjur, Tal. - Bhiwandi, Dist. - Thane admeasuring 1600.00 sq feet	Mortgage	All

1) Please note that if you fail to remit the dues within 60 days from the date of receipt of this notice and if Bank exercises all its rights under this Act and still the dues are not fully satisfied with the sale proceeds of the secured assets, we shall be constrained to take appropriate legal action against you in/before a competent court of law / Debt Recovery Tribunal for recovery of the balance amount from you.

2) You are hereby put on notice and your attention is invited to the provision of SARFAESI, that as per the section 13 (8) of the SARFAESI Act, 2002 read with rule 3 (5) of security interest enforcement rules 2002 (as amended), you can tender the amount of dues of the secured creditor together with all costs, charges & expenses incurred by the secured creditor, at any time before the date of publication of the notice for public auction or by inviting quotations or tender from public or by private treaty for transfer by way of lease, assignment or sale of the secured assets. Please also note that if the amount of dues together with the costs, charges & expenses incurred by the secured creditor is not tendered before the date of publication of the notice for public auction or by inviting quotations or tender from public or by private treaty for transfer by way of lease, assignment or sale of the secured assets, as stated above, you shall not be further entitled to redeem the secured asset(s).

3) As per sec.13 (13) of the Act, on receipt of this notice you are restrained/ prevented from disposing of or dealing with the above securities except in the usual course of business without the previous consent of the Bank. Please note, any violation of this section/notice entails serious consequences.

Note: Earlier issued notices u/s 13 (2) and subsequent proceedings initiated thereafter (in pursuance to the said 13 (2)) are hereby withdrawn.

Sd/-
Yours faithfully,
Bodhan Biswas, Chief Manager & Authorized Officer,
Union Bank Of India

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF YATIN STEELS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	YATIN STEELS INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	26/03/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27100MH2004PTC145365
5. Address of the registered office and principal office (if any) of corporate debtor	1 st Floor, 50A Iron Market, Baroda Street, Near- Hanuman Mandir, Camac Bunder, Masjid Bundar (E) Mumbai City 400009
6. Insolvency commencement date in respect of corporate debtor	28-04-2023
7. Estimated date of closure of insolvency resolution process	25-10-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ramchandra Dallaram Choudhary Reg No- IBB/IFA-001/IP-P00157/2017-2018/10326
9. Address and e-mail of the interim resolution professional, as registered with the Board	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: rdc_rca@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: corp.yatinsteel@gmail.com
11. Last date for submission of claims	14-05-2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives Available at:	(a) www.ibbi.gov.in/ www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Yatin Steels India Private Limited** on 28-04-2023.

The creditors of Yatin Steels India Private Limited are hereby called upon to submit their claims with proof on or before 14-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ramchandra Dallaram Choudhary
Interim Resolution Professional
Date : 30-04-2023 Reg. No- IBB/IFA-001/IP-P00157/2017-2018/10326
Place: Ahmedabad Validity of AFA till 15.11.2023

केनरा बैंक Canara Bank
ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building,
2nd Floor, Gokul Road,
Hubballi - 580030, Karnataka

(A GOVERNMENT OF INDIA UNDERTAKING)

Ref: CB/ARMB/Hubbali/F-35 & 36/2023-24/KSS Date: 21/04/2023

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the **Constructive Possession** of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 29/05/2023, for recovery of the current liability of Rs. 10,29,99,433/- (Rupees Ten Crores Twenty Nine Lakhs Ninety Nine Thousand Four Hundred and Thirty Three Only) plus further interest and cost from 01/04/2023 due to the **Asset Recovery Management Branch from (1.) M/s Masur Infrastructure Development And Construction Pvt. Ltd.,** Represented by its Directors 1. Sri Adiveppa Basavaraj Masur, 2. Sri Anoop Adiveppa Masur and 3. Sri Vivekanand B. Masur (2.) **M/s Masur Garden Resorts Pvt. Ltd.,** Represented by its Directors 1. Sri Adiveppa Basavaraj Masur, 2. Sri Anoop Adiveppa Masur.

The Reserve Price will be Rs. 114.00 Lakhs and the Earnest Money Deposit will be Rs. 11.40 Lakhs. The Earnest Money Deposit shall be deposited on or before 26/05/2023 before 4 PM.

Details and full description of the immovable property

All that 950 Sq.Ft. Saleable built-up (760 Sq.Ft. built-up) Office with 450 Sq.Ft. attached Terrace suitable for exclusive use located on the Third Floor of a Ground-plus-Six-Storeyed Commercial Building known as "VISHNU SHOPPING CENTRE" constructed on a land bearing Plot No. 36, Sector - 15, CBD Belapur, Navi Mumbai, Maharashtra & bounded by:

North : 30 Meters Road South : Plot No. 37
East : Plot No. 53 West : 30 Meters Road

For detailed terms and conditions of the Sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or you may contact Chief Manager, CANARA BANK, SPECIALISED ASSET RECOVERY MANAGEMENT BRANCH, HUBBALLI, Karnataka Phone No. (91)10370518/ 0836-2239410 & 9480696890 during office hours on any working day.

Date: 21.04.2023 Sd/- Authorized Officer
Place: HUBBALLI CANARA BANK, ASSET RECOVERY MANAGEMENT BRANCH - Centrum Building, 2nd Floor, Gokul Road, Hubballi - 580030

SOUTH EAST CENTRAL RAILWAY

TENDER NOTICE FOR MISCELLANEOUS WORK
Tender Notice No.-Sr. DEE (RS&G) BSP/OTP/23-24-02, Dtd: 27.04.2023

Name of Work : 1. Raising of PFs of Bhanwar Tonk (PF 1&2), Jhalwara (PF2), Vilayat Kalan Road (PF 1&2), Daghora (PF2/3 Island PF), Jarga (PF2/3), Kotmi Sonar (PF) (PF1), Sarbaha (PF1), Kapan ph (PF1).

2. Replacement of corroded pipeline at Umaria, Chandia, Anuppur, Amrai, Burhar and Shahdol & Provision of Filter house for augmentation of water supply at Umaria Under jurisdiction of Sr. DEN/Norha.

3. Provision of Air Conditioners at Central Railway Hospital, Bilaspur.

Tender Value (Approx.) : ₹ 32,47,061.09/- . Bid Security Amount : ₹ 65,000/- . Tender Closing Date & Time : 19.05.2023, 15:00 Hrs.

For further details, eligibility criteria & complete details for the above work, please refer/ download tender document which is available on website www.irps.gov.in

Sr. Divl. Elect. Engg. (RS&G) CPR/10/37 S.E.C. Railway, Bilaspur.

South East Central Railway @ @social

यूनियन बैंक Union Bank of India
ASSET RECOVERY MANAGEMENT BRANCH: 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai 400 001 Email: arb.msm@unionbankofindia.com Website: www.unionbankofindia.co.in

Ref. No.: ARMB-MSM-0450-2023 Date: 17.04.2023

WITHOUT PREJUDICE

M/s. Rainbow Pipe Fittings Co., Parvati Bhanan, 1st Floor, Room No. 15, D. M. G. Mahimtura Marg, 3rd Kumbharwada, Mumbai Maharashtra Mumbai - 400004</

बाजार समिती निवडणुकांचे निकाल संमिश्र!

मुंबई, दि. २९ (प्रतिनिधी) : राज्यातील ग्रामीण राजकारणाचे केंद्र समजल्या जाणाऱ्या कृषी उत्पन्न बाजार समित्यांच्या निवडणुकांचे निकाल हाती आले असून यामध्ये संमिश्र प्रतिसाद मिळाल्याचे दिसून येते. प्रत्येक तालुक्यातील आमदाराने आपला गड राखण्याचा प्रयत्न केल्याचे या निवडणुकीच्या निमित्ताने आढळून येते.

अकोल्यात सर्वपक्षीय सहकार आघाडीची सत्ता पण सभापती राष्ट्रवादीचा

अकोला बाजार समितीमध्ये काँग्रेस, राष्ट्रवादी, ठाकरे गट आणि भाजपप्रणीत सहकार आघाडीची सत्ता आली आहे. सर्व १८ जागांवर एकतर्फी विजय मिळाला असून वंचित समर्थन पॅनलला पराभवाचा धक्का बसला आहे.

अकोला बाजार समितीमध्ये राष्ट्रवादी काँग्रेसला ९, भाजप ५, काँग्रेस ३ आणि ठाकरे गटाला २ जागा मिळाल्या आहेत.

अकोला बाजार समितीत सहकार आघाडीत सर्वाधिक ९ जागा राष्ट्रवादीला मिळाल्या आहेत. त्यामुळे राष्ट्रवादी काँग्रेसचा सभापती होण्याची दाट शक्यता आहे.

पालघर बाजार समितीत शिंदे गटाचा सुपडा साफ

पालघर कृषी उत्पन्न बाजार समितीच्या निवडणुकीत महाविकास आघाडीने शिंदे गटाला जोरदार धक्का दिला आहे. आघाडीने १७ पैकी १७ जागा जिंकल्या आहेत. विशेष म्हणजे या निवडणुकीत शिंदे गटाला भोपळाही फोडता आला नाही. १५ जागी महाविकास आघाडीने बिनविरोध विजय मिळवला आहे तर ब्यापारी गटाच्या दोन जागांसाठी चार जणांत लढत होती. याही निवडणुकीत मतदारांनी आघाडीच्याच बाजूने वोट दिले. त्यामुळे बाजार समितीत शिंदे गटाचा सुपडा साफ झाला आहे.

अंबाजोगाई बाजार समितीवर धनंजय मुंडेंची एकहाती सत्ता



बीड जिल्ह्यातील अंबाजोगाई बाजार समितीच्या निवडणुकीकडे राज्याचे लक्ष लागले होते. या निवडणुकीत माजी मंत्री धनंजय मुंडे यांच्या नेतृत्वातील पॅनलने दणदणीत विजय मिळवला आहे. तर भाजप नेत्या पंकजा मुंडे यांच्यासाठी हा निकाल धक्कादायक मानला जात आहे. अंबाजोगाई कृषी उत्पन्न बाजार समितीच्या १८ पैकी १५ जागांवर महाविकास आघाडीचे उमेदवार विजयी झाले आहेत. विरोधी भाजपला फक्त तीन जागा मिळाल्या आहेत. अंबाजोगाई हे परळी आणि केज विधानसभा मतदारसंघ अंतर्गत संयुक्त आहे.

बारामतीमध्ये राष्ट्रवादीच 'दादा'

राज्यातील ग्रामीण राजकारणाचे केंद्र समजल्या जाणाऱ्या कृषी उत्पन्न बाजार समित्यांच्या निवडणुकांमध्ये अनेक दिग्गज नेत्यांची प्रतिष्ठा पणाला लागली होती. यापैकी बारामतीचा गड राष्ट्रवादीने राखला आहे. मतमोजणीनुसार, सर्वच १८ जागा जिंकत राष्ट्रवादीने भाजपला धक्का दिला आहे

छत्रपती संभाजीनगर बाजार समिती भाजप-शिंदे गटाच्या ताब्यात

छत्रपती संभाजीनगर बाजार समिती भाजप-शिंदे गटाच्या ताब्यात गेल्याने महाविकास आघाडीला मोठा धक्का बसला आहे. राज्यभरातील कृषी उत्पन्न बाजार समित्यांच्या निवडणुकांचे निकाल हाती येत असून, काही ठिकाणी अंतिम निकाल स्पष्ट झाले आहे. छत्रपती संभाजीनगर बाजार



समितीच्या एकूण १५ पैकी ११ जागा

भाजप-शिंदे गटाच्या ताब्यात गेल्या आहेत. तर महाविकास आघाडीला फक्त ४ जागांवर विजय मिळवता आला आहे. या बाजार समितीच्या निवडणुकीत भाजप आमदार हरिभाऊ बागडे आणि काँग्रेसचे माजी आमदार कल्याण काळे यांची प्रतिष्ठा पणाला लागली होती.

नऊ विद्यार्थ्यांच्या आत्महत्येमुळे आंध्रप्रदेश हादरले

बारावी बोर्ड परीक्षेत नापास झाल्यामुळे उचललं टोकाचं पाऊल

आंध्रप्रदेश, दि. २९ (वृत्तसंस्था) : आंध्रप्रदेशमधील इयत्ता बारावी बोर्ड परीक्षेचे निकाल नुकतच जाहीर करण्यात आले आहेत. या परीक्षेतील अपयश सहन न झाल्यामुळे नऊ विद्यार्थ्यांनी आत्महत्या केल्याची धक्कादायक घटना घडली. यामुळे आंध्रप्रदेश राज्य हादरलं आहे.

इयत्ता ११ वी आणि १२ वी बोर्ड परीक्षेचे निकाल बुधवारी घोषित करण्यात आले होते. दरम्यान गुरुवारपर्यंत एकूण नऊ विद्यार्थ्यांचा मृत्यू झाला असून इतर दोन विद्यार्थी आत्महत्या करण्याचा प्रयत्न केल्याची घटना समोर आली आहे. या संपूर्ण घटनेने आंध्रप्रदेश राज्यातील जनता प्रचंड हादरली आहे.

ही बोर्ड परीक्षा मार्च-एप्रिलमध्ये आयोजित करण्यात आली होती. यासाठी राज्यातील एकूण १० लाखापेक्षा जास्त विद्यार्थी बसले होते. या घटनेमुळे समुपदेशक आणि पोलिस प्रशासनाने विद्यार्थ्यांना आम्हान केलं आहे की, विद्यार्थ्यांनी कोणतही टोकाचं पाऊल उचलू नये. समोर इतकं आयुष्य पडले असून ते अपयशाला यशस्त रूपांतरित करू शकतात.



समितीच्या एकूण १५ पैकी ११ जागा

पान १ वरून...

काँग्रेसच्या पापाचा घडा भरला!

दिलेली आश्वासने अद्याप पूर्ण झालेली नाहीत, असाही मंदीही हल्लाबोल केला. कर्नाटक मत विधान सभाका २०२३ जागांच्या निवडणुकीसाठी १० मे रोजी एकेका टप्प्यात मतदान होणार असून १३ मे रोजी निकाल जाहीर होणार आहे. गेल्या विधानसभा निवडणुकीत भाजपला १०४ जागा मिळाल्या होत्या. तर, काँग्रेसने ८० आणि जेडीएसने ३७ जागा जिंकल्या. मात्र, कोणत्याही पक्षाला बहुमत मिळाले नाही.

महाशूर शासन

कार्यकारी अभियंता, एकात्मिकृत घटक (सा. बां.) विभाग, यांचे कार्यालय

Email :- integratedmumbai.ee@mahapwd.com

दुय्यवनी क्र. २२०१६९७४ फॅक्स क्र. २२०१६९७६

ई-निविदा सुचना क्र. ४ सन २०२३ २०२४

कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां) विभाग, फोर्ट, मुंबई - ०१ (दुय्यवनी क्र. २२०१६९७४ /७६) महाशूर शासनाच्या सार्वजनिक बांधकाम खात्याकडून योग्य त्या वर्गातील नोंदणीकृत कंपाउटदासंकडून खातातील कामाकरणीत "ब-१" नमुन्यातील निविदा ई-निविदा प्रणालीवर (ऑनलाईन) निविदा मागविते आहेत. निविदा कागदपत्र शासनाच्या संकेतस्थळावर <http://mahatenders.gov.in> येथून डाऊनलोड करण्यात यावी. तसेच निविदा रिक्तकारणीत अथवा नाकारण्याचा अधिकार कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां) विभाग, फोर्ट, मुंबई, यांनी राखून ठेवता आहे. अट असलेली निविदा रिक्तकारणीत जाणार नाही.

अ. क्र.	कामाचे नाव	अंदाजित रक्कम रु.
१	कामा आणि अलव्हेस हॉस्पिटल कंपाउंड मुंबई येथील हॉस्पिटल वॉर्डमध्ये डब्ल्यू साठी टय्वाजा, शिडकी, व प्लोअरिज्म नूतनीकरण करणे	१९,३९,९६८/-
२	एलटीमार्ग पोर्टिस स्टेशन मुंबई येथे अंतर्गत दुरुस्ती प्लावर आणि शौचालय नूतनीकरण करणे.	९,९४,६६६/-

(एकूण ०२ कामे)

ई-निविदा उपलब्ध काळावधी : दिनांक ०२/०४/२०२३ सकाळी १०.३० पासून ते दिनांक १६/०४/२०२३ रोजी १७.०० पर्यंत

ई-निविदा उघडणे : दिनांक १८/०४/२०२३ रोजी १७.०५ वाजता (शुक्रवाळी)

खातातील संकेतस्थळावरून ई-निविदाची सर्व माहिती उपलब्ध आहे.

१. <http://mahapwd.com> २. <http://mahatenders.gov.in>

(सदर निविदेसुल्लेखेमध्ये काही बदल होत असल्यास वरील वेब साईटवरची कळविण्यात येईल.)

३. कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां) विभाग, फोर्ट, मुंबई कार्यालयातील सूचना फाटक.

जा.क्र.एच (सा. बां.) /निविदा / २६८६

कार्यकारी अभियंता यांचे कार्यालय, एकात्मिकृत घटक (सा. बां.) विभाग, बांधकाम भवन, २ टा मजला,

२७ मंडीबाण पथ, फोर्ट, मुंबई - ४०० ००१.

दुय्यवनी क्र. ०२२-२२०१६९७४/७६

दिनांक : २६/०४/२०२३

टीजीआयपीआर/आरओसी/२०२३-२४/क्र-७/सी४७२

सही/-

कार्यकारी अभियंता,

एकात्मिकृत घटक (सा.बा.) विभाग,

मुंबई - ४०० ००१.

दिनांक : २६/०४/२०२३

टीजीआयपीआर/आरओसी/२०२३-२४/क्र-७/सी४७२

सही/-

कार्यकारी अभियंता,

एकात्मिकृत घटक (सा.बा.) विभाग,

मुंबई - ४०० ००१.

दिनांक : २६/०४/२०२३

टीजीआयपीआर/आरओसी/२०२३-२४/क्र-७/सी४७२

PUBLIC NOTICE

Shri Rukmani Baldev Vazirani Member/ owner of the flat No E 1 Taruna Bldg LBS Marg Mulund West Mumbai - 80 Holding share Certificate no 019 was expired on 06/09/2012 making nomination for the same. Their legal Heirs has applied to the society about transfer of the said Shares/Flat on own name. If any one having any claim/objection should contact/write to the society secretary within 15 (fifteen) days. Thereafter no claim will be considered & the society will proceed for the transfer.

Sd/- Secretary
Place : Mumbai.
Date 30/4/2023

जाहीर सूचना

ज्याअशी श्री. पुनित धिरवल्लम राजगोरे यांचा मृत्यू झाला आहे. धिरवल्लम भाग्याचंकर राजगोरे हे फ्लॅट धारक क्र. ५०२, पाचवा मजला, बी. विंग, बिल्डींग क्र. ५, मोजमापित ५७३ चौ. फूट (एवढे क्षेत्रफळ) अर्थात ६३.९० चौ. मीटर (बिल्ड अप क्षेत्रफळ) धारक सोसायटी शशी हॉस्पिटल सोसायटी, आर. हा. सो. लि., स्वामी ज्ञान, सेक्टर क्र. ४, कावेली विला टाऊनशिप, उर्वनिर्मित बांधकामातील फ्लॅट क्र. ४९ ते ५६, गाव आंध्रप्रदेश, मालमोपास पूर्वे, तालुका चमई, जिल्हा पालकर मंडल मालमतेचे धारक होते, व ज्याअशी सर-माहेल विभाग श्री. धिरवल्लम भाग्याचंकर राजगोरे यांना मृत्यू दि. ०७.०५.२०१८ रोजी झाला त्यांच्या गोपनीय श्री. पुनित धिरवल्लम राजगोरे, भाग. प्रतिमा धिरवल्लम राजगोरे, श्रीम. योगा शक्ति जोशी, श्रीम. सोनल कमलेश मेहता, श्रीम. कृष्ण धिरवल्लम राजगोरे हे असून, सर्व सदर फ्लॅट व शेअर्सचे हितकार श्री. धिरवल्लम भाग्याचंकर राजगोरे यांचे कायदेशीर वारस आहेत व आता श्री. पुनित धिरवल्लम राजगोरे यांनी विलीन श्री. धिरवल्लम भाग्याचंकर राजगोरे यांना सोसायटीमधील त्यांच्या नावे असलेला सदर फ्लॅट व वरील शेअर्सचे हितकारण करणेचे मंजूर केले आहे.

सूचना याद्वारे देण्यात येते की, कोणती व्यक्ती, संस्था या कोणत्या व्यक्तीकडून सदर फ्लॅट व शेअर्स संबंधित कोणतेही दावे वा आक्षेप असल्यास तसेच कोणतेही हक्क असल्यास त्यापार्श्व विद्दी, हस्ततंत्रण, मागणे वा कोणतेही अन्य स्वरूपाने काही असल्यास त्यांनी सदर सूचनेच्या प्रसिद्धी तारखेपासून ७ दिवसांच्या काळातपासून आता सदर संबंधित हक्काचे व अन्य पुरावे यांच्यासह त्यांचे/तीचे दावे/ आक्षेप यांच्यासह सदर सूचित करणे आवश्यक आहे. जर कोणतेही दावे/आक्षेप विलीन हितकारणाच्या आत रिक्तपत्र व हस्ततंत्रण मागे आणिले व सदर फ्लॅट व शेअर्स संपूर्ण व्यवहार कायद्यास मूळ अस्तित् व विलीन सदर व्यक्तींचे दावे ७ दिवसांच्या मधून विलीन झाले नाहीत. आता. जे. मित्रा (वकील उच्च न्यायालय) नोटी भारत सरकार

दि. ३०.०४.२०२३
कार्यालय : १०९, भाईदास नगर, बी बिल्डींग, गोपी मल्ल हॉस्टेलबिल्ड, नवंबर रोड, भाईदर (प), जिल्हा ठाणे ४०१ १०५.

जाहीर सूचना

जाहीर सूचना याद्वारे विक्रीत/ हस्तांतरक यांच्या वतीने देण्यात येते की, १. श्री. विनय भारत गजारीया व २. श्रीम. ध्रुव विनय गजारीया, मूळ तीन करार १. मे. बिल्डर्स व श्री. सितलदास, गोर्बादराम परियानी यांच्या दरम्यान करार अंतर्गत, २. श्री. सितलदास, गोर्बादराम परियानी व श्री. दिगंबर गणपतराव शिंदे यांच्या दरम्यान करार अंतर्गत व ३. श्री. दिगंबर गणपतराव शिंदे व श्री. सिबाब्राटा गोश व श्रीम. सिद्धा एम. गोश यांच्या दरम्यान करार अंतर्गत फ्लॅट क्र. ए-११, २ रा मजला, बिल्डींग न्यू रोलजा को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि. म्हणून जात, फ्लॅट क्र. १६, टॉपीएस ३, आर. बी. मेहता रोड, घाटकोपर (पूर्व), मुंबई ४०० ०७७, मोजमापित ७६२ चौ. फूट बिल्ड अप क्षेत्रफळ अर्थात ७०.८२ चौ. मीटर बिल्ड अप क्षेत्रफळ संबंधित असून ते करार महाळ झाले आहेत व भरपूर धोरणीय सापडत नाही आहेत व त्यामुळे जाहीर सूचना जारी केली आहे.

कोणताही व्यक्तीस कोणतेही हक्क, अधिकार, इस्टेट वा हितसंबंध असल्यास तसेच सदर फ्लॅट व पाच शेअर्स संबंधित कोणतेही करार, वारसा, शेअर, विक्री, महाण, हस्तांतरण, भाडेकरार, वहिवाट, धारणाधिकार, प्रभार, न्यास, देखाभान, सुविधाधिकार, भेट, परवाना, देणगी, भाग, अदलाबदल, तावा वा अन्य काही असल्यास त्यांनी सर्व मूळ दस्तावेज वकील श्री. जयंती के. गडा यांना सदर प्रसिद्धी तारखेपासून १४ दिवसांच्या आत सदर लेखी स्वरूपात सूचित करावे, अन्यथा कोणत्याही दाव्यांच्या संदर्भाताने सर्व व्यवहार पूर्ण करण्यात येतील व सदर कोणतेही हक्क, अधिकार, आक्षेप, दावे काही असल्यास ते अधिव्यागीत मानले जाईल व सदर विक्री/ हस्तांतरण दावे दाव्यांच्या संदर्भाताने पूर्ण करण्यात येईल.

धन्यवाद
जयंती के. गडा
वकील उच्च न्यायालय
मुंबई व नोदरी पब्लिक
१, माण्ड छाया, वल्लभ बाग लेन,
घाटकोपर (पूर्व), मुंबई ४०००७७.
मो. क्र. +९१ ९३२२२४०९१६

दिनांक : मुंबई
दि. ३०.०४.२०२३

Mumbai OW No. 1900 Dt. 24/4/23 BEFORE THE STATE CONSUMER DISPUTES REDRESSAL COMMISSION FOR MAHARASHTRA AT MUMBAI

Old Secretariats Building, Extension Building, Ground Floor, Opp. Jahangir Arts Gallery, M.G. Road, Kalghoda, Mumbai- 400032.

Appeal No. 2021/105

Bajaj Allianz General Insurance Co. Ltd. A Company incorporated under the Companies Act 1956, having its office at 4th Floor, Sadhana Rayon House, Dr. D.N. Road, Fort Mumbai-440003.Appellant V/s

1) M/s Carnation Auto India Pvt. Ltd., Shahmawaz Building, C57- 334, Kamani Industrial Estate, Kale Marg, Bai Bazar, Kuria (W), Mumbai-400070.Opponent No. 2

2) M/s Lifetime Mobilities Pvt. Ltd. Unit No. 2, Kolhar Compound, Near Tukjini Wadi Chitalisar, Manpada, Thane (W)- 400630.Opponent No. 3

PUBLIC NOTICE

TAKE NOTICE THAT the complainant above named has/ have filed Appeal No. 2021/105 before, State Consumer Disputes Redressal Commission for Maharashtra at Mumbai.

WHEREAS the Complaint above mentioned was listed before the Commission for the hearing/ submission but as it is not possible to serve the notice by regular service to Opponent hence the Hon'ble Commission ordered the service by substituted service i.e. Public Notice.

Notice is hereby given to Opponent, that if you wish to contest the Complaint you are required to remain present on 02/05/2023 at 10.30 a.m. in person or by a pleader duly instructed and produce the documents in your defense on which you desire to rely on.

TAKE FURTHER NOTICE THAT in default of your appearance on the date and time above mentioned the Complaint will be proceeded for determination in your absence and no further Notice in relation thereto shall be given. Given in my hand on this 24th day of April, 2023.

Sd/- Registrar (Legal)

State Consumer Disputes Redressal Commission Maharashtra, Mumbai.

RHI MAGNESITA

आरएचआय मॅग्नेसिटा इंडिया लिमिटेड

सीआयएन : L28113MH2010PLC312871

युनिट क्र. ७०५, ७ वा मजला, लोडा सुप्रीमस, कांजुरमार्ग विलेज रोड, कांजुरमार्ग (पूर्व), मुंबई महाराष्ट्र ४०० ०४२.

फोन : +९१ २२६६०९०६०० एफ +९१ २२ ६६०९०६०१

ईमेल : corporate.india@rhimagnesia.com, वेबसाइट www.rhimagnesiaindia.com

टपाली मतदान व परोक्ष ई-मतदानाच्या संबंधित माहितीची सूचना

सूचना याद्वारे देण्यात येते की, आरएचआय मॅग्नेसिटा इंडिया लिमिटेड (यापुढे आरएचआयएम/ कंपनी म्हणून जात) यांचे सभासद यांच्या मंजूरीकरिता कंपनी कायदा, २०१३ च्या सर्व लागू तरतुदीसह अनुपालन बुधवार ३ मे, २०२३ ते गुरुवार, १ जून, २०२३ पर्यंत कालावधीच्या दरम्यान सूचनेमध्ये विहित बाबींवर टपाली मतदान प्रक्रिया प्रस्ताव करत आहेत व सीक्युरिटी अॅन्ड एक्सचेंज बोर्ड ऑफ इंडिया (सूची विनियमन व विमोचन आवश्यकता) विनियमन २०१५ अंतर्गत सुधारित वेळेवधी सुधारित व सर्व लागू सर्व्हेल्स अनुसार मिनीस्ट्री ऑफ कॉर्पोरेट अफेअर्स मंत्रालय, भारत सरकार यांच्याद्वारे जारी सर्व्हेल्स (एमएसए सर्व्हेल्स) व सीक्युरिटी अॅन्ड एक्सचेंज बोर्ड ऑफ इंडिया (सेबी) यांना टपाली मतदान सूचनेमध्ये विशेष व्यवसायांवर विचार विनियम करण्याकरिता (सूचना) जारी करत आहेत.

सदर सूचना व अन्य दस्तावेज आवश्यक संलग्न कंपनीच्या सभासदांना कंपनीसह/ स्क्यालॉइन फायनान्सीअल सर्व्हिसेस प्रायव्हेट लिमिटेड, रजिस्टर्ड व ट्रान्सफर एजन्ट/ डिपॉझिटी पॉर्टिसिपंट्स/ डिपॉझिटीय यांच्यासह ई-मेल आयडी नोंदणीकृत आहे. सूचना व संबंधित दस्तावेज कंपनीची वेबसाइट www.rhimagnesiaindia.com व स्टॉक एक्सचेंज अर्थात बीएसई लिमिटेड (बीएसई) व नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (एनएसई) www.bseindia.com व www.nseindia.com व शेअर्स डिमॅटरीयलाईड स्वरूपात, प्रत्यक्ष स्वरूपात सादर करावे व सभासदांनी जर त्यांचे ईमेल आयडी नोंदणीकृत केले नसल्यास त्यांनी सूचनेमध्ये प्रदानित अनुसार करावे.

सभासदांनी कृपया सूचना व विवरण, माहिती व टपाली मतदान कालावधी दरम्यान परोक्ष ई-मतदान मार्फत मतदान पार पाडण्याकरिता स्वरूप पाहावे.

संचालक मंडळाच्या आदेशान्वये सही/-

संजय कुमार

कंपनी सचिव

(सभासदत्व क्र. ए१७०२१)

गुरुग्राम, दि. २९ एप्रिल, २०२३

फॉर्म ए जाहीर घोषणा

(भारतीय दिवाळखोरी व कर्जावजातीपणा (कर्जित व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अंतर्गत)

यतिन स्टील्स इंडिया प्रायव्हेट लिमिटेड यांच्या धनकांचे लक्ष केंद्रित करण्याकरिता

संबंधित विवरण

१.	कॉर्पोरेट कर्जाकचे नाव	यतिन स्टील्स इंडिया प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जाकची एकीकरण तारीख	दि. २६.०३.२०१४
३.	कोणते कॉर्पोरेट कर्जाक एकीकरण/नोंदणीकृत आहेत अशांचे प्राधिकरण	कंपनीचे निबंधक, मुंबई, भारत, कंपनी कायदा, १९५६ अंतर्गत
४.	कॉर्पोरेट कर्जाकचे कॉर्पोरेट आयडेंटिटी क्रमांक/ मर्यादित दायित्वा आयडेंटिफिकेशन क्रमांक	U27100MH2004PTC1452365
५.	नोंदणीकृत कार्यालयाचा पत्ता व कॉर्पोरेट कर्जाक यांचे प्रमुख कार्यालय (जर काही असल्यास)	१ ला मजला, ५०९ आयन मार्केट, बडोदा स्ट्रीट, हुयुमन मॉडरिजवड, कारनक बंदर, मसजोद बंदर (ए), मुंबई शहर ४०० ००९.
६.	कॉर्पोरेट कर्जाकचे दिवाळखोरी प्रारंभ तारीख	दि. २८.०४.२०२३
७.	दिवाळखोरी ठराव प्रक्रियेची अंतिम तारीख	दि. २५.१०.२०२३
८.	दिवाळखोरी विशेष कार्यत असलेल्या अंतरिम ठराव व्यावसायिक यांचे नाव व नोंदणीकरण क्रमांक	रामचंद्र दल्लामार चौधरी नोंदणीकरण क्र. आयबीबीआय/आयपीए-००१/आयपी-पी००१५७/२०१७-२०१८/१०३२६
९.	मंडळाकडे नोंदणीकृत असलेल्या अंतरिम ठराव व्यावसायिक यांचा पत्ता व ई-मेल	१बी, वरदान टॉवर, विमल हाऊसजवळ, लाखुडी सर्कल, नवगंमूरा, अहमदाबाद, गुजरात - ३८० ०१४. ईमेल rdc_rca@yahoo.com
१०.	अंतरिम ठराव व्यावसायिक यांच्यासह संबंधितांचा पत्ता व ई-मेल आयडी	संबंधित पत्ता : १बी, वरदान टॉवर, विमल हाऊसजवळ, लाखुडी सर्कल, नवगंमूरा, अहमदाबाद, गुजरात - ३८० ०१४. ईमेल cirp.yatinsteel@gmail.com
११.	दाव्यांच्या सादरीकरणकारिता अंतिम तारीख	दि. १४.०५.२०२३
१२.	अंतरिम ठराव व्यावसायिक यांच्याद्वारे जारी मंजूर २१ च्या उप-अनुच्छेद (६ए) च्या खंड (बी) अंतर्गत जर काही असल्यास धनकांचे वर्ग	लागू नाही.
१३.	व्यावसायिक धनकांचे प्राधिकृत प्रतिनिधी म्हणून कायद्याच्या ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे	लागू नाही.
१४.	संबंधित प्राव व बी) उपलब्ध प्राधिकृत प्रतिनिधीचा तपशील :	ए) www.ibbi.gov.in/www.sunresolution.in बी) लागू नाही